

(b) the cost of production;

(c) whether any review has been made about the utility of so many publications; and

(d) if so, the economy proposed to be effected consistent with real need?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** (a) Statement showing the publications department-wise is placed at Annexure I to VI.

(b) As indicated in the Statement laid on the Table of the House [Place ed in Library. See No. LT-4169/79].

(c) -do-

(d)

**Abolition of certain categories in D.D.A. for allotment of flats**

**4648. SHRI ANANT DAVE;  
SHRI SUKHDEV PRASAD  
VERMA;  
SHRI MADHAVRAO  
SCINDIA:**

Will the Minister of **WORKS AND HOUSING AND SUPPLY AND REHABILITATION** be pleased to state:

(a) whether it is a fact that certain percentage of flats fixed by D.D.A. for certain categories of persons has been abolished;

(b) if so, whether V.I.P. quota fixed for Members of Parliament etc. has also been abolished;

(c) if so, what about those who have already applied and deposited money with DDA; and

(d) the list of M.Ps. etc. whose earnest money is already deposited and who are to be considered for allotment of flats in near future?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) Yes, Sir.

(b) Yes, Sir. The quota for M.Ps etc. has also been abolished.

(c) and (d) Information is being collected and would be placed on the Table of the Sabha.

**De-reservation of posts of Head Draftsmen**

**4649. SHRI R. N. RAKESH:** Will the Minister of **AGRICULTURE AND IRRIGATION** be pleased to state.

(a) whether three posts of Head Draftsmen reserved for Scheduled Castes and Scheduled Tribes were sent to the Department of Personnel and Administrative Reforms by Central Water Commission for de-reservation in spite of the fact that Liaison Officer of Ministry of Agriculture and Irrigation (Department of Irrigation) and Commissioner for Scheduled Castes and Scheduled Tribes did not agree for the same;

(b) if so, the reasons why these posts of Head Draftsmen were sent for de-reservation while the Scheduled Castes and Scheduled Tribes candidates were available for promotion at that time;

(c) whether these posts of Head Draftsmen lying pending with the Department of Personnel and Administrative Reforms for the last two years have been restored to Central Water Commission for promotion of eligible Scheduled Castes and Scheduled Tribes candidates; and

(d) if not, why?